

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI  
COURT NO.III

Appeal 291/252/ND/2018

In the matter of :

RD Symphony Associates Constructions  
And Consultants (P) Ltd

....PETITIONER

SECTION :

Under Section 252

Order delivered on 03.4.2018

Coram :

R. VARADHARAJAN,  
Hon'ble Member (Judicial)  
Dr. V.K. SUBBURAJ,  
Hon'ble Member (Technical)

For the Petitioner : Mr. Abhay Kumar, Advocate  
For the Respondent :  
For the Intervener :

**ORDER**

Learned Counsel for the Appellant is present and represents that in relation to notice to the respondent ROC, the same has been served on and a receipt issued by it in acknowledgement is annexed with the typed set of documents of the appeal filed. In relation to Income tax Department, a copy of the appeal has not been served. In the circumstances, the Appellant is directed to furnish two copies of the appeal along with annexure to the Income tax Department at the address which is notified in the Notice Board of this Tribunal within one week. In relation to filing of reply/observations of ROC and Income tax Department, a period of 3 weeks is granted.

Post the matter before the Learned Registrar, NCLT after 4 weeks for ascertaining compliances as above and upon compliance, matter to be listed before this Tribunal.

-Sd-

(V.K. SUBBURAJ)  
MEMBER (TECHNICAL)

-Sd-

(R. VARADHARAJAN) /  
MEMBER (JUDICIAL)

Surjit